

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 87180 of 2013

(Arising out of Order-in-Appeal No. BR(08) MV/2013 dated 18.02.2013 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-I.)

M/s. Haren Textiles Pvt. Ltd.

.....Appellant

**Opp. Civil Aviation Department,
Western Express Highway,
Near Dahisar Check Naka,
Dahisar (E), Mumbai – 400 068**

VERSUS

Commissioner of Central Excise, Mumbai-V

.....Respondent

**5th Floor, Utpad Shulk Bhavan,
Plot No. C-24, Block –‘E’,
Bandra-Kurla Complex,
Bandra (East), Mumbai – 400 051**

APPEARANCE:

Shri S.S. Srivastava, Advocate for the Appellant
Shri Xavier P.M. Mascarenhas, Superintendent, Authorised Representative
for the Respondent

CORAM:

HON’BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. 85161/2025

Date of Hearing: 12.02.2025

Date of Decision: 12.02.2025

Both sides are present.

2. In filing a request letter, learned Counsel for the Appellant informs that Appellant intends to withdraw the appeal as it does not want to proceed with the hearing of appeal any further. Learned Authorised Representative has no objection to such withdrawal. The appeal is, therefore, dismissed as withdrawn.

(Dictated & pronounced in the open Court)

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**